

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	31-8-95	<p>Heard Shri Biswanath Rath, the learned counsel for the applicant, and Shri Ashok Misra, the learned Senior Standing Counsel for the respondents.</p> <p>It transpires that Annexure-5 has not yet been disposed of by the Respondents. It is directed that the same may be disposed of within thirty days, after considering the facts, grievances and difficulties raised therein.</p> <p>Thus the Original Application is disposed of. <del>as per administration</del> Copy of this order may be handed over to the learned counsels for both parties.</p> <p style="text-align: right;">8 31/8 MEMBER (ADMN.)</p>	<p>OA-298/95 dt. 31. 8. 95</p> <p>Notice with copy of order dt. 31. 8. 95 may be sent to opp. parties by regd. post A.D.</p> <p>The same copy of order may also be given to the applicant's counsel.</p> <p><u>Patu</u> 2/6 6/2/6.95 A.D.</p> <p>Purna Chandra Dash 7.6.95 (Applicant)</p> <p>A.D. Room R-4 has returned &amp; Room R-1 to R-3 not returned. R-4 has no app. room. For further orders. <u>Patu</u> 2/6</p> <p>Regd. Shri</p>